

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram**

1. Shri D.P. Sinha, Member
2. Shri G.S. Rajamani, Member
3. Shri K.N.Sinha, Member

**Review Petition No. 125/2000  
in Petition  
No.63/2000**

**In the matter of**

Review of the order of the Commission Application No.41/2000 in  
Petition No.63/2000 under Regulation 103 (1) of the CERC  
(Conduction of Business) Regulations 1999.

**And in the matter of**

Power Grid Corporation of India Ltd. ... Petitioner

VS

1. Rajasthan Rajya Vidyut Prasaran Nigam Ltd.
2. Himachal Pradesh State Electricity Board
3. Punjab State Electricity Board
4. Haryana Vidyut Prasaran Nigam Ltd.
5. Power Development Deptt.
6. Uttar Pradesh Power Corporation Ltd.
7. Delhi Vidyut Board
8. Chandigarh Administration ....Respondents

The following were present:

1. Shri S.K. Dube, ED (Comml), PGCIL

2. Shri S.S. Sharma, AGM (Comml), PGCIL
3. Shri V.K. Gupta, SE, RVPNL
4. Shri S.C. Mehta, XEN, RVPNL
5. Shri R.K. Arora, XEN, HVPN

**ORDER (DATE OF HEARING  
06-07-2001 )**

In this application for review, the petitioner, Power Grid Corporation of India Ltd. has sought review of the order dated 26-9-2000 in IA 41/2000 and has prayed for approval of the transmission tariff for Kishanpur-Moga Ckt-I, ICT-III at Moga Sub-station and Bus Reactor at Kishanpur Sub-station with associated bays under Kishanpur-Moga Transmission System based on actual completion cost. A further prayer has been made to approve transmission tariff for ICT-III at Moga Sub-station and Bus Reactor at Kishanpur Sub-station from the actual date of commercial operation i.e. 01-03-2000 and w.e.f. 1-5-2000 for Kishanpur Circuit -1.

2. The petitioner had filed a petition seeking Commission's approval of transmission tariff in respect of the following elements of Kishanpur-Moga Transmission System.

- (a) ICT-III at Moga Sub-station with associated bays.
- (b) Bus Reactor at Kishanpur Sub-station with associated bays.
- (c) Kishanpur Moga Circuit-I with associated bays.

3. The elements noted at sub para (a) and (b) above were put into commercial operation w.e.f. 1-3-2000 and the element at sub para (c) above on 01-05-2000, as per the petition.

4. The Kishanpur-Moga Transmission System was approved by the Central Government at a total cost of Rs.417.71 crores. The cost was further revised to Rs.938.48 crores. When the petition for tariff was filed the revised cost had not been approved by the competent authority. Therefore, as an interim measure, the Commission in its order dated 26-9-2000 in IA No.41/2000 in Petition No.63/2000 directed that the petitioner shall charge a provisional tariff w.e.f. 1<sup>st</sup> May, 2000 based on the existing approved cost.

5. In the application for review, the petitioner has submitted that it is entitled to tariff w.e.f. 01-03-2000 for ICT-III at Moga Sub-station and Bus Reactor at Kishanpur Sub-station and not w.e.f. 01-05-2000 as directed by the Commission. It has further been pointed out by the petitioner that the respondents in 102<sup>nd</sup> Special Commercial Committee Meeting of NREB held on 7-7-2000 had agreed to payment of the transmission charges for Kishanpur-Moga Transmission System comprising of Kishanpur-Moga Circuit-I ICT-III at Moga Substation and Bus Reactor at Kishanpur Substation as per actuals. The relevant extracts of the minutes of the meeting have also been annexed alongwith application for review.

6. We have heard the representatives of petitioner as also the respondents present at the hearing. On perusal of the records, we are satisfied that IA No.41/2000 in Petition No.63/2000 needs to be reheard since material facts regarding date of commercial operation of ICT-III at Mega sub-station and Bus Reactor at Kishenpur sub-station and agreement of the respondents to pay tariff on actuals had escaped the attention of the Commission while passing order dated 20-9-2000 against which the present application for review is filed. We, therefore, allow the review application.

7. Accordingly we order that IA No. 41/2000 in Petition No.63/2000 shall be re-notified for hearing on 9<sup>th</sup> August, 2001.

**(K.N. Sinha)**  
Member



**(G.S. Rajamani)**  
Member



**(D.PI Sinha)**

New Delhi dated: 06-07-2001.